

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Contempt Case (Civil) No. 614 of 2020**

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Indradeo Bhagat, aged about 56 years, son of late Pero Bhagat, resident of village-Ichak, P.O.-Ichak, P.S. Balumath, District- Latehar

... .. Petitioner  
Versus

1. The State of Jharkhand
  2. M. Vishnuvardhan Rao, son of not known to the petitioner, Director General cum Director Commandant, Home Guard and Fire Control Service, having its office at Rajendra Chowk, P.O. and P.S. Doranda, District-Ranchi
  3. Narendar Kumar Singh, son of not known to the petitioner, Deputy Inspector General of Police, Home Guard and Fire Control Service, having its office at P.O. and P.S. Doranda, District-Ranchi
  4. Naum Ansari, son of not known to the petitioner, District Commandant, Home Guard, Lohardaga having its office at P.O. and P.S.-Lohardaga, District-Lohardaga
  5. Chandan Kumar Wasta, son of not known to the petitioner, District Commandant, Home Guard, Saraikella-Kharsawan having its office at P.O. and P.S. Saraikella District-Saraikella Kharsawan
- ... .. Opp. Parties

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Abhinesh Kumar, Advocate  
For Opp. Parties : Mr. Gaurav Abhishek, A.C. to A.G.

**03/26.03.2021** Heard Mr. Abhinesh Kumar, learned counsel for the petitioner and Mr. Gaurav Abhishek, learned counsel for the opposite parties.

This Contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard on merit.

Pursuant to order dated 15.01.2021, show cause has been filed on behalf of the opposite parties whereby it has been informed that decision has been taken and arrear of salary has been decided to be paid to the petitioner.

Learned counsel for the petitioner submits that the entire grievance of the petitioner has not been considered.

On perusal of show-cause and looking to the order dated 07.07.2020 passed in W.P.(S) No. 921 of 2020, it transpires that compliance is there.

In that view of the matter, the contempt proceeding is dropped and the contempt petition stands disposed of. However, petitioner is at liberty to

take steps in accordance with law if still aggrieved with the reasoned order passed by the opposite parties.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/-